CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR *** ORDER SHEET

ORDERS OF THE TRIBUNAL

<u> Date: 17.8.2016</u>

OA No. 728/2013 with MA No.291/00329/2016

Mr. P.N.Jatti, Counsel for the applicant.

Mr. V.D.Sharma, Counsel for respondents.

Heard on MA No.291/00329/2016. Counsel for applicant submitted that this MA has been filed to amend the OA in view of the order dated 13.9.2012 (filed at Ann. MA/1) and accordingly the amendment in relief clause has been sought for as at MA/2.

Counsel for the applicant prayed for the amendment to be allowed.

Per contra, counsel for responents contended that the order dated 13.9.2012 Ann.MA/1 is prior to the Ann.A/1 dated 1.1.2013 which is the impugned order in the OA and therefore, opposed the prayer in the MA.

Considered the aforesaid contentions and perused the record. The applicant has prayed for inclusion of order dated 13.9.2012 Ann.MA/1 in the relief clause. In the said order the claim of the applicant for compassionate allowance was rejected by the respondents.

It appears that the applicant has sought to amend only the relief clause without making any reference to the

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said order in other parts of the OA. When this was pointed out, counsel for the applicant made a prayer that he may be given permission to withdraw the present OA with the liberty to file a fresh OA with better particulars so that the matter can be appreciated properly.

In view of the above submissions, counsel for the applicant is allowed to withdraw the present OA with the liberty to incorporate the Ann.MA/1 dated 13.9.2012 and file a fresh OA with better particulars.

MA No.291/00329/2016 and OA No.728/2013 stand disposed of as above.

(Meenakshi Hooja) Member (A)

Adm/